

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1911

ANSWERED ON:08.03.2006

REIMBURSEMENT OF MEDICAL CLAIMS

Bhakta Shri Manoranjan;Reddy Shri Karunakara G.;Singh Kunwar Rewati Raman

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether delays are caused by the Directorate of CGHS in making reimbursement to medical claims submitted by the serving/retired CGHS beneficiaries;
- (b) if not, the number of such reimbursement claims submitted during 2005 till date; and
- (c) the steps taken by the Government to expedite settlement of claims?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (c): The medical claims received in CGHS are examined and settled as expeditiously as possible.

Receipt and settlement of medical claims in respect of CGHS beneficiaries is a continuous process. As on 24.2.2006, 830 medical claims are pending for settlement in CGHS. There has been considerably delegation of powers for the settlement of reimbursement claims. Powers to settle medical claims of serving Central Government employees that are as per CGHS guidelines, stand delegated to the concerned Ministries/Departments. Only those claims that require relaxation of guidelines are required to be sent to CGHS Head quarters. In respect of medical claims of pensioners, adequate powers have been delegated to all Additional Directors of CGHS to settle the claims locally. In case of CGHS Delhi, these powers have been delegated to the Zonal Offices. Payments are now mainly being remitted directly into the bank account of the beneficiary through electronic transfer of funds.